

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN O.A. NO. 475 OF 2025

IN THE MATTER OF:

Residents Welfare Association Prem Nagar (Regd). ... APPLICANT

VERSUS

Union Of India & ors.

... RESPONDENTS

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New Delhi
03/02/2025

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 475 OF 2025



IN THE MATTER OF:

Residents Welfare Association

Prem Nagar (Regd.)

...Applicant

Versus

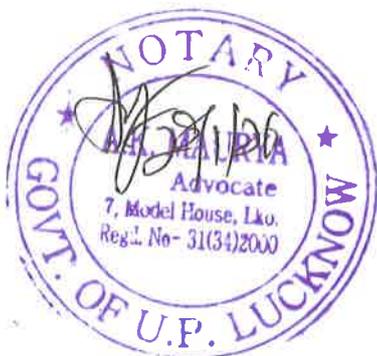
Union of India & Ors.

...Respondent(s)

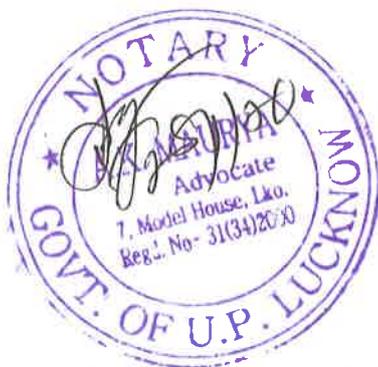
**COUNTER AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE.**

MOST RESPECTFULLY SHOWETH:

I, Dr. A. K. Gupta, currently working as Scientist 'E' at the Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Lucknow, do hereby solemnly affirm and state as under:

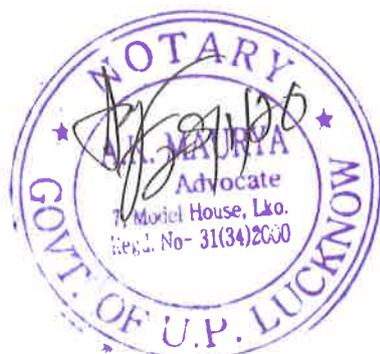


1. That I, in my official capacity in the Ministry of Environment, Forest and Climate Change, in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.
2. That the present Original Application has been filed raising the issue that large-scale illegal encroachments have taken place on the designated green belt along National Highway 709B (formerly NH-57), the Delhi-Saharanpur Road. The said green belt extends for approximately 15 kilometres from Loni Gol Chakkar to Pavi Sadatpur on both sides of the highway. According to the Applicant, significant portions of this land have been occupied by private individuals who have constructed houses, shops, markets and other commercial structures, resulting in continuous traffic congestion and deterioration of air quality.
3. The applicant has further stated that the green belt is being misused for storing construction materials such as brick, sand and gravel, for running commercial activities, and for the illegal parking of buses, tempos, trucks and other vehicles, due to which no plantation work can be carried out. Existing vegetation has allegedly been destroyed, and in some stretches the green belt has been completely removed, causing persistent dust pollution.

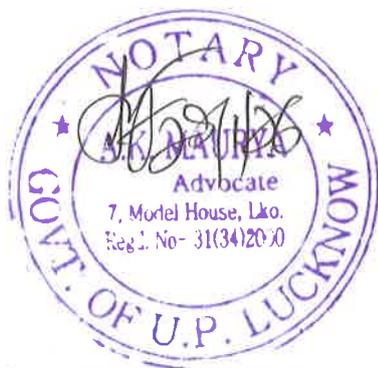


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4. That the applicant has also stated that a police chowki at Indirapuri, and another newly constructed chowki near the No. 2 bus stand, have themselves been raised on the green belt land, thereby encouraging additional encroachments in the surrounding areas. Other intrusions pointed out include water pumps installed by Respondent No. 8, religious structures such as shrines and temples, and statues of public figures erected on the green belt. It is also stated that the owner of DPS Public School situated on the Delhi-Saharanpur Road felled two neem trees and several other green trees to construct shops on the green belt. The Applicant submits that greenery in the area has drastically declined, pollution levels in Loni are extremely poor, and the concerned authorities have not taken effective action to preserve, maintain or restore the designated green belt.
5. That the answering Respondent respectfully submits that under the Environment (Protection) Act, 1986, the Ministry has issued various notifications, guidelines, and policy directions concerning afforestation, environmental safeguards, and mitigation measures in linear infrastructure projects. The development and maintenance of green belts alongside highways is a recognised environmental best practice, and the Ministry fully supports its implementation through applicable statutory frameworks.



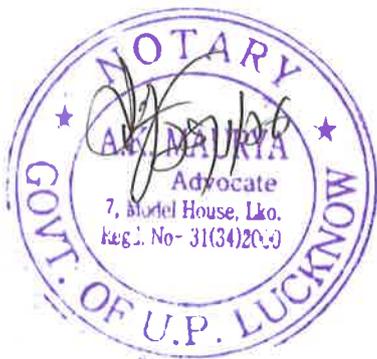
6. That under clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (hereinafter "1986 Act"), the Central Government is empowered to make rules for the purpose of protecting and improving the environment. In exercise of such powers, the answering Respondent had issued the Notification no. S.O. 1533(E) dated 14.09.2006 (EIA Notification, 2006) which requires certain projects to obtain prior Environmental Clearance ("EC") before any construction work in case of new projects or expansion and modernization of existing projects or activities. The Schedule to the Notification details the categories or Projects or Activities which require prior environmental clearance.
7. That, all Projects and Activities are broadly categorized into two categories - Category "A" and Category "B", based on the spatial extent of potential impacts and potential impacts on human health and natural and manmade resources. All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, require prior environmental clearance from the Central Government in the Ministry of Environment, Forest and Climate Change (MoEF&CC) and all projects or activities included as Category 'B' in the Schedule require prior environmental clearance from



the State/Union territory Environment Impact Assessment Authority (SEIAA).

8. That, in exercise of the powers conferred upon the Central Government under sub section (3) of section 3 of the Environment (Protection) Act, 1986 and in accordance with the procedures specified in the EIA Notification, 2006, SEIAAs have been constituted in different States/UTs to discharge the functions of the regulatory authorities for the respective States/UTs.
9. That, the answering Respondent, in this regard humbly submits that under the Schedule to the EIA Notification, 2006, as amended, relating to the list of activities requiring prior Environmental Clearance, Highways are covered under entry 7(f) of Clause (7) of the said Schedule and, the same is reproduced below:-

	Project or Activity	Category with threshold limit		Conditions if any
		A	B	
(1)	(2)	(3)	(4)	(5)
7		Physical Infrastructure including Environmental Services		



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7(f)	Highways	<ul style="list-style-type: none"> i. New National Highways; and ii. Expansion of National Highways greater than 100 km involving additional right of way or land acquisition greater than 40m on existing alignment and 60 m on re-alignment or by-passes 	<ul style="list-style-type: none"> i. All New State High ways projects; ii. State Highway expansion projects in hilly terrain (above 1000 m AMSL) and/or ecologically sensitive areas 	<p>General Condition shall apply</p> <p>Note: Highways include Expressways</p>
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10. It is humbly submitted that, under the provisions of the EIA Notification, 2006, linear infrastructure projects including highways fall under entry 7(f) of the Schedule, and are subject to prior Environmental Clearance (EC) either from the Ministry or the respective State Level Environment Impact Assessment Authority (SEIAA), depending on the category of the project.

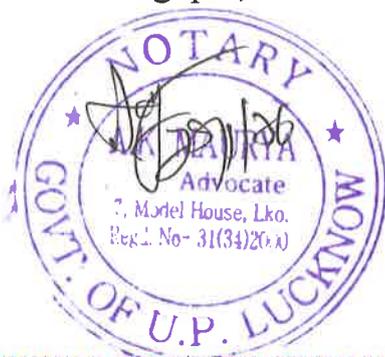


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Environmental Management Plans (EMPs) submitted at the time of appraisal include mandatory greenbelt development and plantation along project corridors, as one of the mitigation measures.

11. That the answering Respondent submits that the project in question pertains to the Development of 6 Lane National Highway from the Junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur Village from Km 0.000 to Km 119.790 of Delhi-Dehradun Economic Corridor under Bharatmala Pariyojana, proposed by the National Highways Authority of India (NHAI). The said project is a Greenfield Highway Project falling under Item 7(f) (Highways) of the Schedule to the EIA Notification, 2006 and was appraised by the Expert Appraisal Committee (INFRA-I). Based on the recommendations of the EAC, the Ministry of Environment, Forest and Climate Change granted Environmental Clearance vide dated 10.05.2021, subject to compliance with stipulated specific and general conditions. A true copy of the Environmental Clearance dated 10.05.2021 is marked and annexed herewith as **Annexure R3/1**.

12. That the total length of the proposed alignment is 119.790 km with a proposed Right of Way of 70 m and the project traverses through the districts of Baghpat, Muzaffarnagar, Shamli and Saharanpur in the State of



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Uttar Pradesh. The Environmental Clearance mandates implementation of an approved Environmental Management Plan, including measures for plantation, protection of trees, dust mitigation, drainage management and monitoring during construction and operation phases.

13. That, the Environmental Clearance, inter alia, contains specific conditions relating to protection of trees, plantation and afforestation, which are reproduced as follows:

“xi. About 24700 nos. of trees and 5500 saplings (size less than 30 cm) are likely to be felled. Afforestation using compensatory plantation in the ratio of 1:10 shall be carried out. Native tree species shall be provided as per the IRC Guidelines on Landscaping and Tree Plantation (IRC:SP:21-2009). Effort should be made to plant native trees and Ficus species on both sides of the alignment. Special attention shall be given for protecting giant trees, and locally important trees (having cultural importance) and should be identified change wise.”

“xvi. The proponent shall obtain permission from the competent authorities for tree felling along the proposed alignment.”



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General Conditions and IRC Guidelines

“vi. The embankments/slopes and the slopes left after cutting shall be provided with vegetative growth to avoid soil erosion.”

Compliance Reporting

“(a) The project proponent shall submit online six-monthly reports on the status of compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change and also upload the same, including results of monitored data, on their company website.”

14. That it is further submitted that the Environmental Clearance itself clarifies that compliance with the aforesaid conditions does not dispense with or substitute approvals required under other applicable laws, and in this regard, the Environmental Clearance categorically provides as under:

“The above conditions shall be enforced in a time bound manner under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation”



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15. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/directions as the Hon'ble Tribunal may deem fit and proper in the interest of justice.

16. The answering Respondent craves liberty to file additional information, if any, till *pendente lite*.

Amil
DEPONENT

VERIFICATION

I, Dr. A. K. Gupta the aforementioned Deponent do hereby declare on this 28th day of January, 2026 at Lucknow that the contents of the affidavit are true to my knowledge and belief and nothing material has been concealed therefrom.

Amil
DEPONENT



EXECUTION ADMITTED
BEFORE ME
A.K. Maurya
Advocate Notary
7, Model House, Lucknow

I identify the deponent/executor:
who has signed/put T.I. before me
[Signature]
[Signature]

Annexure R-1

File No.: 10-44/2020-IA.III

[Proposal No. IA/UP/NCP/162955/2020]

Government of India

Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)Indira Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj
New Delhi - 110 003Dated: 10th May 2021

To,

Dr B. Mukhopadhyay
General Manager
National Highways Authority of India
G-5 & 6, Sector-10, Dwarka, New Delhi-110 075**Subject: Development of 6 Lane National Highway from the Junction of Eastern Peripheral Expressway at Khekra to Saharanpur bypass at Latifpur Village from Km 0.000 to Km 119.790 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojana by M/s National Highways Authority of India- Environmental clearance**

Sir,

This has reference to your online proposal to this Ministry on 11th March 2021 regarding Environmental Clearance for Development of 6 Lane National Highway from the Junction of Eastern Peripheral Expressway at Khekra to Saharanpur bypass at Latifpur Village from Km 0.000 to Km 119.790 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojana by M/s National Highways Authority of India (NHAI).

2. The above mentioned proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure, CRZ and other miscellaneous projects in its 258th meeting on 17th -18th March, 2021.

3. The proposed project is a Greenfield Alignment project under the Bharatmala Pariyojana, which starts from the junction of Eastern Peripheral Expressway at Khekra village at Ch. 0+000 (28°53'4.09"N 77°14'45.19"E) passing through major districts such as Baghpat, Muzaffarnagar, Shamli and terminated at Saharanpur bypass at Latifpur Village at Ch. 119+790 (29°53'13.67"N 77°35'15.08"E in the state of Uttar Pradesh. The proposed project includes 1 RoB, 7 Interchanges, 2 Major Bridges, 20 Minor Bridges, 5 Minor Bridge cum LVUP, 13 nos. VUP, 49 nos. LVUP, 271 nos. Culvert (Box -184, Pipe - 87) along the project stretch for free passage to villagers & domesticated animals and to avoid any impact on local hydrology.

4. The proposed project falls under 7 (I) Category A, Highways. Terms of Reference (ToR) was issued vide File No. 10-44/2020-IA.III dated 24th August 2020. Total Investment/Cost of the project is Rs. 5524.46 crores (including R&R, LA and utility).

Proposal No. IA/UP/NCP/162955/2020



5. Total length of proposed alignment is 119.790 Km with proposed Right of Way (ROW) 70 m having 6 lane carriageway all through the project road other than the area of Toll Plaza, and way side amenities.

6. About 959.36 ha of land shall be acquired for the project as per NH Act, 1956 and RFCTLARR, 2013. About 4.328 ha forest land is proposed for diversion. The joint survey is under progress with Forest Department. The terrain of the proposed alignment is plain (flat) land and is predominantly an agricultural land.

7. Public hearing was conducted on the following date and place.

S. No	Date	Venue	Districts	State
1.	18.02.2021	Zilla Panchayat, Sabhagar, Muzaffarnagar, U.P.	Muzaffarnagar	Uttar Pradesh
2.	22.02.2021	Collectorate Sabhagar, Shamli, U.P.	Shamli	Uttar Pradesh
3.	23.02.2021	Public Forum Auditorium, Saharanpur, U.P.	Saharanpur	Uttar Pradesh
4.	03.03.2021	Magistrate Office, Baghpat, U.P.	Baghpat	Uttar Pradesh

8. The proposed project alignment is crossing 4 small private ponds, 1 major canal (Eastern Yamuna Canal) intersecting the alignment at few locations and 2 rivers (namely Hindon and Dhamola) intersecting the proposed alignment at 4 locations. Appropriate numbers of bridges and culverts have been proposed to maintain the natural flow of water bodies.

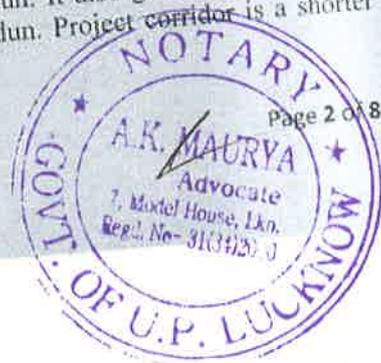
9. Total water requirement for the proposed project is approx. 8,79,302 KL (2409 KLD) during construction stage, which will be sourced from existing surface as well as from ground water. NOC for the same will be obtained from the concerned authority by the Concessionaire/ Contractor prior to start of construction work under supervision of proponent/ supervision consultant.

10. Cross roadside and canal side trees to be felled for contraction of road, which are notified as protected forest. Other than this, majority of trees are private trees located in the agricultural field and commercial garden. Total 11,840 nos. of trees are proposed to be felled. Approx. 50,000 nos. of avenue trees are proposed to plant on available RoW in both side of project as per IRC:SP:21-2009.

11. During the socio-economic survey, it has been found that total 309 nos. of structures (includes tubewells, borewells, brick kiln, boundary wall, temples, House etc.), 1438 nos. of families (PAFs) are getting affected. The R&R plan has been prepared based on Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and National Highway Act, 1956. The R&R cost is INR 2182.6 Cr.

12. Benefits of the Project: The entire region will be benefitted from the proposed project, as it provides connectivity to important districts of Uttar Pradesh such as Baghpat, Shamli, and Saharanpur further given connectivity to Meerut and Muzaffarnagar and at the end point of Saharanpur bypass and provides spur connectivity to Dehradun. It also gives connectivity to important tourist place/places of Uttarakhand through Dehradun. Project corridor is a shorter

Proposal No. IA/UP/NCP/162955/2020



route for freight from Delhi to Saharanpur bypass and also to Dehradun. Approx. 1000 people during construction and approx. 100 people will be employed during the operation phase.

13. Details of Court cases: No court case is pending against the proposed project
14. The EAC based on the information submitted and clarifications provided by the project proponent and detailed discussions held on all the issues during 258th meeting on 17th -18th March, 2021, recommended the project for grant of environmental clearance with stipulated specific conditions along with other Standard EC Conditions.
15. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental Clearance for the "Development of 6 Lane National Highway from the Junction of Eastern Peripheral Expressway at Khekra to Saharanpur bypass at Latifpur Village from Km 0.000 to Km 119.790 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojana" under the EIA Notification, 2006 as amended, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

SPECIFIC CONDITIONS

- i. Project alignment should be managed in such a way to save the Heritage/old trees supposed to be affected by the proposed alignment.
- ii. Faunal bio-diversity study has to be conducted and a report shall be submitted along with 6 monthly compliance report.
- iii. The proponent shall obtain Forest Clearance for diversion of forest land as per Forest (Conservation) Act, 1980. Proponent shall submit an undertaking that work on non-forestry land may only be executed upto such point (to be selected by the user agency) on either side of forest land if it is explicitly certified by the user agency that in case approval under the Forest (Conservation) Act, 1980, for diversion of forest land is declined, it is technically feasible to execute the project along an alternate alignment without involving diversion of forest land. Details of all such stretches along with alternate alignment identified to bypass the forest land should be explicitly provided in the proposal seeking approval under the Forest (Conservation) Act, 1980 and the EIA Notification, 2006.
- iv. EMP be revised to the extent that provisions are made in EMP for erection of watch towers (at intervals suggested by concern DFO) and engagement of patrolling team for patrolling along the road stretches passing through forest area for monitoring the crossing of animals through these roads, initially for first 5 years at the project cost.
- v. Commencement of work in non-forest land will not confer any right to NHAI for granting approval under the Forest (Conservation) Act, 1980.
- vi. In borrow pits, the depth of the pit shall be regulated such that the sides of the excavation will have a slope not steeper than 1:2, from the edge of the final section of bank. Soil erosion checking measures shall be carried out. A general guideline for Borrow area operation and rehabilitation given in Annexure 5.3 of the EIA report shall be followed.
- vii. Quarry areas shall be barricaded during mining operations. The abandoned quarry shall be developed as water reservoirs with proper fencing around quarry area. Guidelines for

- Quarry area operation and rehabilitation given in Annexure 5.3 of the EIA report shall be followed.
- viii. In all the construction sites within 150m of the nearest habitation, noisy construction work such as crushing, concrete mixing will be stopped during the night time between 10.00 pm to 6.00 am. No noisy construction activities will be permitted around educational institutions/health centres (silence zones) up to a distance of 100 m from the sensitive receptors. All plants and equipments used in construction shall strictly conform to the CPCB/SPCB noise standards.
 - ix. Traffic Control Devices/Road Safety Devices/ Roadside Furniture including various types of cautionary, informatory, regulatory as mandatory signboards, road markers, studs, etc. shall be provided at appropriate locations all along the project stretch in accordance with the specifications laid down in Manual of Specifications and Standards for Expressways (IRC: SP:99-2013) and IRC:8, IRC:25, IRC:26, IRC:35, IRC:67, IRC:79, IRC:103 and Section 800 of MORTH Specifications.
 - x. All the major, minor bridges and culverts should not affect the drainage systems. Flood plains of the rivers/ drainage systems are not to be disturbed.
 - xi. About 24700 nos. of trees and 5500 saplings (size less than 30 cm) are likely to be felled. Afforestation using compensatory plantation in the ratio of 1:10 shall be carried out. Native tree species shall be provided as per the IRC Guidelines on Landscaping and Tree Plantation (IRC:SP:21-2009). Effort should be made to plant native trees and Ficus species on both sides of the alignment. Special attention shall be given for protecting giant trees, and locally important trees (having cultural importance) and should be identified chainage wise.
 - xii. As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory afforestation etc., either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.
 - xiii. Proponent shall keep the finish road level sufficiently elevated from ground level with provision of railing on both sides to restrict animal crossing in order to avoid the possibility of wildlife injury/death. Major water bodies have been observed in the vicinity of the proposed road alignment & may be potential human elephant conflict points, appropriate nos of animal safe passages as per the guideline framed by the Wildlife Institute of India and in consultation with Chief Wildlife Warden.
 - xiv. Prepare the traffic prediction report for complete project (including all packages of this project) considering the cumulative impact of the traffic on the environment and submit to the Ministry and concerned Regional Office within 3 months.
 - xv. No Ground water shall be extracted and used. Approval/permission of concerned authority shall be obtained before drawing surface water from canal or any other sources.



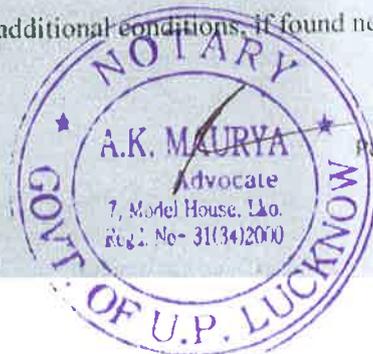
- xvi. The proponent shall obtain permission from the competent authorities for tree felling along the proposed alignment.
- xvii. Rain water harvesting pit shall be at least 3 - 5 m above the highest ground water table.

GENERAL CONDITIONS AND IRC GUIDELINES

- i. Cut and fill works shall be carried out strictly in accordance with the design drawings proposed at the time of appraisal of the project.
- ii. Sidewalk shall be provided along the bridges.
- iii. The drain shall be at least 1m away from the toe of the embankment of the road adopting IRC guidelines. Longitudinal drains shall be provided all along the project road to ensure proper drainage of the area. In addition, adequate number of under passes and culverts to act as cross drainage structures shall also be provided.
- iv. Blasting shall be carried out during fixed hours (preferably during mid-day) or as permitted by the concerned authority. The timing shall be made known to all the people within 1000m (200m for pre-splitting) from the blasting site in all directions.
- v. Rain water harvesting including oil and grease trap shall be provided as prescribed by CGWB guidelines. Water harvesting structures shall be located at every 500m along the road. Vertical drain type rainwater harvesting structures shall be set up to minimize surface runoff losses of rainwater.
- vi. The embankments/slopes and the slopes left after cutting shall be provided with vegetative growth to avoid soil erosion.
- vii. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water. The non-usable bitumen spoils shall be disposed off in a deep trench providing clay lining at the bottom and filled with soil at the top (for at least 0.5m)
- viii. Construction camps shall be proposed 500 m away from the nearest settlements to avoid conflicts and stress over the infrastructure facilities with the local community. Location for stockyards for construction materials shall be identified at least 1000m from water sources. Garbage tanks and sanitation facilities will be provided at camps.

(i) Compliance Reporting

- (a) The project proponent shall submit online six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change and also upload the same, including results of monitored data, on their company website.
- (b) For compliance of conditions during operation phase, PP shall either itself undertake the responsibility of compliance or ensure setting up institutional mechanism for compliance of conditions under intimation on the website of the Ministry of Environment, Forest and Climate Change.
- (c) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- (d) The Ministry reserves the right to stipulate additional conditions, if found necessary.



- (e) Beside fulfilling obligations under Corporate Social Responsibilities as per Company's Act, 2013, the proponent has to adhere to the followings Environment Responsibilities:
- i. The Company shall have a well laid down Environment Policy approved by the Board of Directors.
 - ii. The Environment Policy shall prescribe for standard operating process/ procedures to bring into focus any infringements/ deviation/violation of the environmental or forest norms/ conditions.
 - iii. The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.
 - iv. To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/ violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.

NOTE:

- (i) The above conditions shall be enforced in a time bound manner
- (ii) The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
- (iii) The PP is under obligation to implement commitments made in the to the issues raised during public hearing Conceptual Plan/ Environment Management Plan, which forms the part of this EC.

16. Further attention of project proponent is drawn towards the following Acts/ Regulations/ Statutes/ Guidelines issued from time to time:

- (a) All the Indian Road Congress (IRC) guidelines wherever applicable may be followed.
- (b) Provisions related to tree cutting as contained in the Forest (Conservation) Act, 1980 and related rules of the respective state.
- (c) Dust Mitigation Measures stipulated for Construction and Demolition Activities as provided in the amendment Notification GSR 94(E) dated 25.01.2018 of MoEF&CC.
- (d) Provisions for use of Fly ash as building material in the construction as per stipulated under Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- (e) Provisions for management of construction and demolition activities related thereto as contained in Construction and Demolition Waste Management Rules, 2016.

17. General Instructions:**Part A**

- (a) Approval/permission of concerned authority shall be obtained before drawing surface water from canal or any other sources.
- (b) The proponent shall obtain permission from the competent authorities for tree felling along the proposed alignment.

- (c) As per MoEF&CC's circular no. J-11013/41/2006-IA.II (I) dated 22.09.2008, provision shall be made for supply of kerosene or cooking gas and pressure cooker to the labourers, mobile toilets, mobile STP, safe drinking water, medical health care, Crèche and temporary structures for living during construction phase.
- (d) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to MoEF&CC and its concerned Regional Office.

Part B

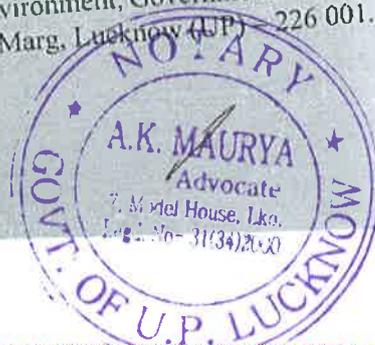
- (a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC/SEIAA website where it is displayed.
- (b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- (c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
- (d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
- (e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (f) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- (g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
18. This issues with the approval of the Competent Authority.

(Lalit Bokolia)
Director

Copy to:

1. The Principal Secretary, Department of Environment, Government of Uttar Pradesh, 601, Babu Bhawan, Secretariat, Vidhan Sabha Marg, Lucknow (UP) 226 001.

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2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
3. Principal Chief Conservator of Forests, Govt. of Uttar Pradesh, 17, Rana Pratap Marg, Lucknow, (Uttar Pradesh) - 226 001
4. The Member Secretary, Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 10.
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/Record File
7. Notice Board.


(Lalit Bokolia)
Director

